## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

## O.A. No. 4398/2012

New Delhi, this the 20th July of 2016

## Hon'ble Mr. Justice M. S. Sullar, Member (J) Hon'ble Mr. V. N. Gaur, Member (A)

- HC Gyanendra Singh, Age-48 years, PIS No. 28824533, S/o. Late Sh. Vipti Singh, R/o. House No. B-595, Street No. 22, Sant Nagar, Delhi -84.
  - Const. Mukesh Kumar, Age-37 years, PIS No. 28980432, S/o. Late Sh. Laxmi Singh, R/o. Village-Ram Nagar, P.O. Sanpera, Tehsil, Ganhara, Distt. Sonepath.

...Applicants

(Advocate: Mr. Sachin Chauhan)

Versus

- 1. Govt. of NCTD through
  The Commissioner of Police,
  PHQ, I.P. Estate, New Delhi.
- 2. The Dy. Commissioner of Police North-West through The Commissioner of Police, PHQ, I.P. Estate, New Delhi.
- 3. The Deputy Commissioner of Police, III Bn. DAP, Vikas Puri, New Delhi.
- 4. The Addl. Dy. Commissioner of Police, North-West through The Commissioner of Police, PHQ, I.P. Estate, New Delhi.

....Respondents

(By Advocate: Mr. N. K. Singh for Ms. Avnish Ahlawat)

ORDER(ORAL)

## Justice M. S. Sullar, Member (J):

At the very outset, learned counsel intends to withdraw the instant Original Application (O.A) to enable the applicants to take/urge all the points

contained in it at the appropriate stage before the Disciplinary Authority (D.A).

2. Therefore, the O.A is hereby dismissed as withdrawn with the aforesaid liberty as prayed for.

(V. N. Gaur) Member (A) (Justice M. S. Sullar) Member (J)

/Maya/